IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Response of Uttarakhand Pollution Control Board
(Respondent No. 3)
in
Original Application No. 627 of 2023

Gopal Chandra Vanwassi ... Petitioner

Versus

Department of Industrial Policy & Promotion ... Respondent

Index

S. No.	Particulars	Page No.
1.	Index	1 - 1
2.	Response of UKPCB.	2 - 3
3.	**Annexure No. 1:** Copy of CCA refusal order dated 28.12.2023.	4 - 4
4.	**Annexure No. 2:** Copy of show cause notice issued to Shri Gopal Dutt Nainwal on 05.03.2024.	5 - 6
5.	**Annexure No. 3 colly:** Copy of inspection report dated 06.06.2024 and letter dated 29.06.2024 regarding imposition of environmental compensation.	7 - 10
6.	**Annexure No. 4:** Copy of the closure order issued on 24.04.2024.	11 - 12

Date: 13 August, 2024

Filed by:

Dr. Parag Madhukar Dhakate
Member Secretary
Uttarakhand Pollution Control Board

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Response of
Uttarakhand Pollution Control Board
(Respondent No. 3)
In the matter of Original Application No. 627 of 2023

Gopal Chandra Vanwassi — Petitioner

Versus

Department of Industrial Policy & Promotion — Respondent

1. That the above noted original application was listed for hearing on 04.01.2024, wherein the Hon'ble National Green Tribunal was pleased to implead the Member Secretary, Uttarakhand Pollution Control Board as Respondent No. 3.

2. That, in compliance of observations made by the Joint Committee, the respondent Board has refused the Consolidated Consent and Authorization (CCA) application of Shri Gopal Dutt Nainwal S/o Shri Keshav Dutt Nainwal, Village Pagana, District Bageshwar *i.e.* an occupier of soapstone mine (total mining lease area of 12.418 ha.) located at village Pagana, Tehsil Kaphaligair, Distrcit Bageshwar, vide this office letter ref. no. UKPCB/HO/Con-G-236/2023/1319 dated 28.12.2023. Copy of CCA refusal order is being filed and marked as **Annexure No. 1** with this response.

3. That in furtherance of above show cause notice under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 was issued to Shri Gopal Dutt Nainwal S/o Shri Keshav Dutt Nainwal, Village Pagana, District Bageshwar regarding non-compliances observed by the Joint Committee vide this office letter ref. no. UKPCB/HO/C&M-175/2024/67 dated 05.03.2024. Copy of show cause notice issued is being filed and marked as **Annexure No. 2** with this response.

4. That in continuation of show cause notice, inspection soapstone mine in question was carried out by the Regional Office,

Haldwani on 06.06.2024 and reported that no mining activities is being carried out by the occupier and moreover the mitigation measures have also not been made. However, considering the past violation the respondent Board has imposed environment compensation of Rs. 1,16,000.00 (Rs. One Lakh Sixteen Thousand only) against the occupier *i.e.* Shri Gopal Dutt Nainwal S/o Shri Keshav Dutt Nainwal, Village Pagana, District Bageshwar. Copy of inspection report of Regional Officer and letter for imposition of environmental compensation is being filed and marked as **Annexure No. 3 colly** with this response.

5. That so far, the matter of establishment of stone crushing unit by M/S Khutani Power Company Pvt. Ltd. is concerned, the respondent Board has issued closure order under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 to occupier of stone crushing unit vide this office letter ref. no. UKPCB/HO/C&M-131/2024/84 dated 24.04.2024. Copy of the closure order is being filed and marked as **Annexure No. 4** with this response.

6. That the respondent Board is having the highest regards for the Hon'ble Tribunal and orders passed by them and has always made his sincerest efforts to carry out the orders passed in its letter and spirit and shall continue to do so in the future.

****

The response is submitted for the perusal of the Hon'ble NGT.

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

22

Letter No: UKPCB/HO/Con/G-236 /2023/ 1319 Date: 29.12.2023

Speed Post

CAF ID-29727 CCA- Renewal

To,

M/s Sh. Ganesh Dutt Nainwal,
S/o Sh. Kesaw Dutt Nainwal
Vill- Pagana, Distt- Bageshwar

Sub: Application for Consolidated Consent and Authorization (CCA) under Section-25/26 of the Water (Prevention and Control of Pollution) Act, 1974; Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter and authorization under Section-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 - reg.

Please refer to your application for **Consolidated Consent and Authorization (CCA)** dated **(Application no. 3414763)** under above said **Acts /Rules** for soapstone mining at village Pagna, Distt Bageshwar and inspection of the Unit carried out by the concern Regional Office on dated 06.12.2023. Your application and recommendations of Regional Office are examined and your attention is drawn on following short comings:

1. The overburden generated from soapstone mining was not handled protected appropriately.
2. The occupier has not provided required safety measures for handling of overburden.

From above, it is evident that occupier is not complying with conditions sof CCA issued by the Board. In above circumstances and in public interest, **Consolidated Consent and Authorization** (CCA) to **M/s Sh. Ganesh Dutt Nainwal, S/o Sh. Kesaw Dutt Nainwal, Vill Pagana, Distt Bageshwar** cannot be permitted for discharge of domestic/trade effluent air emission and handling of hazardous wastes. Therefore, your CCA application under the **Water (Prevention and Control of Pollution) Act, 1974; Air (Prevention and Control of Pollution) Act, 1974** and the **Hazardous and Other Waste (Management, Disposal and Transboundary) Rules, 2016** is hereby refused. You are directed to remove/rectify the short comings/discrepancies within **30 days** of refusal of CCA application and submit fresh application along with initial fee, requisite bank guarantee and **compliance of above point, through the OCMMS (Online Consent Management and Monitoring System).**

In case of non-compliance of above, action shall be initiated against the Unit under the **Water (Prevention and Control of Pollution) Act, 1974**, the **Air (Prevention and Control of Pollution) Act, 1981** and the **Environment (Protection) Act, 1986** as amended thereafter, which includes directions for closure, regulation of industry, operation or process and stoppage or regulation of supply of electricity, water or any other service.

(S.K. Pattnaik)
Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Regional Office, Haldwani, Distt- Nainital** for information and necessary action.

Member Secretary

O/C

179

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M-175/2024/ 67 **Date: 05/03.2024**

Speed Post

To,

M/s Ganesh Dutt Nainwal
S/O Shri Keshav Dutt Nainwal,
Vill-Pagana, Distt- Bageshwar.

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

WHEREAS, the **Central Government** has made the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981;** and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board; and**

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under **Section-25 of the Water (Prevention and Control of Pollution) Act, 1974;**

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under **Section-21 of the Air (Prevention and Control of Pollution) Act, 1981;**

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, in compliance of the order passed **by Hon'ble NGT in OA no. 627/2023, Gopal Chandra Vanvasi Vs Audhyogic Niti and Samwardhan vibhag on dated 12.10.2023**, a joint committee was constituted **and inspected the mining area of Vill-Pagna, Distt- Bageshwar by M/s Ganesh Dutt Nainwal on dated 04.12.2023 and 05.12.2023** and made following observations :-

1. मै0 गणेश दत्त नैनवाल पुत्र श्री केशव दत्त नैनवाल द्वारा ग्राम–पगना, जिला–बागेश्वर (कुल क्षेत्रफल–12. 418) पूर्व में सोप स्टोन खनन कार्य किया गया है। निरीक्षण के दौरान माईन में खनन कार्य नहीं किया जा रहा था तथा इकाई प्रतिनिधि द्वारा अवगत कराया गया कि खनन पट्टा क्षेत्र में विगत माहों से खनन कार्य नहीं किया जा रहा है।
2. इकाई को बोर्ड मुख्यालय के पत्रांक–यूकेपीसीबी/एचओ/एनओसी–7352/2021/911 दिनांक 05.11.2021 द्वारा स्थापनार्थ सहमति तथा बोर्ड मुख्याल के पत्रांक–यूकेपीसीबी/एचओ/सहमति/जी–236/2022/1413 दिनांक 24.11.2021 द्वारा दिनांक 31.03.2023 तक संचालनार्थ सशर्त सहमति प्राप्त है। इकाई द्वारा पर्यावरणीय स्वीकृति तथा पूर्व निर्गत संचालनार्थ सहमति का अनुपालन संयुक्त निरीक्षण के दौरान न किये जाने के कारण बोर्ड की ऑनलाईन व्यवस्था में इकाई के सहमति आवेदन को अस्वीकृत किये जाने हेतु संस्तुति की गयी है।

3. संयुक्त निरीक्षण के दौरान खनन से पूर्व में निस्तारित मलवा रिटर्निंग वॉलज के ढहने के कारण खनन पट्टा क्षेत्र से बाहर सरयू नदी के तट की ओर ढालदार भू-भाग में गिरा पाया गया तथा इकाई द्वारा माईनिंग क्षेत्र में वर्षा जल के निस्तारण हेतु उचित व्यवस्था नहीं की गयी है। वर्षा/भूस्खलन के कारण मलवा खनन पट्टा क्षेत्र से बाहर सरयू नदी में जाने से नदी की गुणवत्ता को प्रभावित कर सकता है।
4. संयुक्त निरीक्षण के दौरान पाया गया कि पट्टाधारक ने खनन प्रकिया का नियमानुसार अनुपालन नहीं किया है। जो राज्य बोर्ड से निर्गत सशर्त सहमति पत्रांक–यूकेपीसीबी/सहमति/जी–236/2022/1413 दिनांक 24.11.2021 की विशिष्ट शर्तों के बिन्दु सं0–01 तथा बिन्दु सं0–15 का उल्लंघन है तथा पर्यावरणीय स्वीकृति ई0सी0 नं0–224–01(107)/2019 दिनांक 25.05.2021 की सामान्य शर्तों के बिन्दु सं0–01 तथा संचालन हेतु शर्तों के बिन्दु सं0–11 का उल्लंघन है।

AS SUCH, it is evident from the above observations that the Unit is violating the provisions of **Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974** and;

NOW THEREFORE, in exercise of the power conferred under **Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974** as amended with approval of the competent authority of the Board, you are hereby directed :-

1. **To Show Cause within 30 days of time from issue of this notice to the undersigned, why the mining activities shall not be stopped under the provisions of above Acts and concerned authorities be directed to discontinue your power and water supply.**
2. **To Show Cause within 30 days of time from issue of this direction why not the Environment compensation of ₹2000/day shall be imposed on the Unit for violation of Environment norms till compliance.**

(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter No. :UKPCB/HO/C&M-175/2024/67 **Dated: as above**

Copy to :-

1. **Regional Officer, Uttarakhand Pollution Control Board, Haldwani** for information and necessary compliance.
2. **Account Section.**
3. **Consent Management Cell-1/Consent Management Cell-2, UKPCB** to keep the copy of this order in concerned consent file.
4. **Guard File.**

Member Secretary

Annexure No. 3

UKPCB

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)
Phone - 05946-225618 E-mail : ro.haldwani@gmail.com

Ref:UKPCB/ROH/रि/24/543-251 दिनांक 12/06/24

सेवा मे

सदस्य सचिव महोदय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
देहरादून।

Uttarakhand Pollution Control Board
Diary No. 2395
Date 13/06/24

विषय– **M/s Ganesh Dutt Nainwal S/O Shri Keshav Dutt Nainwal, Vill- Pagana, Dist- Bageshwar को निर्गत कारण बताओं नोटिस के संबंध में।**

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक यू.के.पी.सी.बी./एच.ओ/सी.एण्ड.एम. –175/2024/131 दि0 10.05.2024 के अनुपालन में दि0 06.06.2024 को इस कार्यालय के श्री हरीश चन्द्र जोशी, सहा0 वैज्ञा0 अधिकारी द्वारा सोप स्टोन माइन का निरीक्षण किया गया है। आख्यानुसर निरीक्षण के दौरान सोप स्टोन माइन में खनन कार्य नही होता पाया गया तथा पट्टाधारक द्वारा पूर्व में खनन के दौरान जनित मलवा को रोकने हेतु अभीतक रिटर्निग वॉल्स का निर्माण नही किया गया है व वर्षा जल की निकासी हेतु अस्थायी नाला बनाया गया है। निरीक्षण के दौरान सरयू नदी सामान्य प्रवाह से प्रवाहित थी। पट्टाधारक ने पत्र द्वारा सूचित किया गया है कि पूर्व में मलवा वर्षा जल के कारण माइनिंग एरिया के बाहर राजस्व की भूमि पर पहुच गया राजस्व की भूमि होने के कारण उक्त स्थान पर रिटर्निग वॉल्स के निमार्ण हेतु जिलाधिकारी/खान अधिकारी बागेश्वर से अनुमति चाही गयी है। (संलग्नक–01) इकाई द्वारा निर्गत सहमति की शर्तो का अनुपालन न करने के कारण सहमति बोर्ड मुख्यालय द्वारा निरस्त की गयी है। इकाई पर पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु कार्यालय के पत्रांक दि0 12.12.2023 द्वारा संस्तुति सहित आख्या पूर्व में प्रेषित की गयी है। (संलग्नक–02)

वर्तमान में मै0 गणेश दत्त नैनवाल सोप स्टोन माइन में विगत कई माह से खनन कार्य नही किया जा रहा है तथा इकाई द्वारा पूर्व में निर्गत कारण बताओं नोटिस का पूर्ण अनुपालन सुनिश्चित नही किया गया है।

आख्या आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

संलग्नक–यथोपरि।

भवदीय,

(डा0 डी.के. जोशी)
क्षेत्रीय अधिकारी

निरीक्षण आख्या

कृपया बोर्ड मुख्यालय के पत्रांक यू.के.पी.सी.बी. / एच.ओ / सी.एण्ड.एम.–175 / 2024 / 131 दि0 10.05.2024 के अनुपालन में निरीक्षण दि0 06.06.2024 को श्री गणेश दत्त नैनवाल की उपस्थिति में स्थलीय निरीक्षण किया गया है। निरीक्षण आख्या निम्नवत है।

1. मै0 गणेश दत्त नैनवाल, सोप स्टोन माइन ग्राम पगना, तहसील– काफलीगैर जिला– बागेश्वर (कुल क्षेत्रफल 12.418 है0) में पूर्व में खनन कार्य किया गया है। निरीक्षण के दौरान सोप स्टोन माइन में खनन कार्य नही हो रहा था। इकाई प्रतिनिधि द्वारा अवगत कराया गया कि खनन पट्टा विगत माहो से खनन कार्य नही किया गया है।
2. इकई को बोर्ड मुख्यालय के पत्रांक UKPCB/HO/Con/Gen-236/2023/134 दि0 28.12.2023 द्वारा जल / वायु अधिनियमों के अर्न्तगत संचालन सहमति अस्वीकृत की गयी है तथा इकाई द्वारा संचलानार्थ सहमति हेतु बोर्ड की अनलाईन व्यवस्था में आवेदन किया गया है। सहमति आवेदन आवश्यक प्रपत्रों तथा अनुपालन हेतु इकाई को वापस किया गया है।
3. निरीक्षण के दौरान पाया गया कि पट्टाधारक द्वारा पूर्व में खनन के दौरान जनित मलवा खनन क्षेत्र के बाहर नदी तट की ओर ढालदार भू–भाग में डाला गया है। पूर्व में जनित मलवे को रोकने हेतु रिटर्निंग वॉल्स का निर्माण नही किया गया है तथा वर्षा जल कि निकासी हेतु उचित व्यवस्था नही है अस्थायी नाली का निर्माण किया गया है। निरीक्षण के दौरान सरयू नदी सामान्य प्रवाह से प्रवाहित थी। पट्टाधारक द्वारा रास्व भूमि पर रिटर्निंग वॉल के निमार्ण हेतु जिलाधिकारी बागेश्वर से अनुमति चाही गयी है। (संलग्नक–01)
4. इकाई द्वारा पूर्व में निर्गत संचालनार्थ सहमति शर्तो का अनुपालन वर्तमान तक नही किया गया है तथा कार्यालय के पत्रांक UKPCB/रिट/23/2200-973 दि0 12.12.2023 द्वारा पूर्व मे Date of Registration of OA No. 627/2023 (Date 09.10.2023) To Date of Joint Inspection (Date 05.12.2023) कुल 58 दिवसो की पर्यावरण क्षतिपूर्ति अधिरोपित करने हेतु पर्यावरणीय कारको व संस्तुति सहित आख्या प्रेषित की गयी है। (संलग्नक–02)

5

उपरोक्तानुसार वर्तमान में मै0 गणेश दत्त नैनवाल सोप स्टोन माइन में खनन कार्य नही किया जा रहा था तथा इकाई द्वारा पूर्व में निर्गत कारण बताओं नोटिस का अनुपालन सुनिश्चित नही किया गया है। आख्या आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(हरीश चन्द्र जोशी)
सहा0 वैज्ञा0 अधिकारी

क्षेत्रीय अधिकारी

संलग्नक -1

सेवा में,

श्रीमान जिला अधिकारी महोदय
बागेश्वर।

विषय: रिटेनिंग वॉल बनाने की अनुमति तथा पट्टा क्षेत्र से बाहर गए हुए मलवे का उचित व्यवस्था करने बाबत्।

महोदय,

विनम्र निवेदन है कि प्रार्थी गणेश दत्त नैनवाल पगना सोप स्टोन माइन जिला व तहसील बागेश्वर के खनन कार्य में मा० राष्ट्रीय हरित अधिकरण **(N.G.T)** के योजित मूल आवेदन संख्या **627/2023** गोपाल चंद्र बनाम् औद्योगिक नीति एवं संवर्धन विभाग मे मा० राष्ट्रीय हरित अधिकरण द्वारा दिनांक 12/10/2023 को पारित आदेश के क्रम में जिलाधिकारी बागेश्वर के नेतृत्व में गठित संयुक्त समिति द्वारा पट्टा क्षेत्र में रिटेनिंग वॉल टूटने के कारण पट्टा क्षेत्र से बाहर गए हुए मलवे का उचित व्यवस्था न करने का कारण दिनांक **04/01/2023** बताया गया है, जिसके क्रम में प्रार्थी पट्टा क्षेत्र से बाहर गए हुए राज्य सरकार की भूमि पर मालवे की उचित व्यवस्था कर उस क्षेत्र में रिटेनिंग वॉल का पुनः निर्माण करना चाहते हैं, जिससे कि मा० राष्ट्रीय हरित अधिकरण (N.G.T) के योजित मूल आवेदन का अनुपालन हो सके, जो कि प्रदूषण नियंत्रण बोर्ड तथा पर्यावरणीय अनुमति के मापदंडों के लिए अनिवार्य है।

अत: महोदय से निवेदन है कि हमें पट्टा क्षेत्र से बाहर गए हुए मलवे पर राज्य सरकार की भूमि पर रिटेनिंग वॉल का निर्माण करने की अनुमति प्रदान करने की कृपा करें।

दिनांक 20/04/2024 धन्यवाद। प्रार्थी

(हस्ताक्षर)

गणेश दत्त नैनवाल
(पट्टाधारक)
ग्राम पगना, तहसील
व जनपद बागेश्वर

प्रतिलिपि -:

1. खान अधिकारी भू-तत्व एवं खनिकर्म विभाग बागेश्वर।
2. सदस्य सचिव उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून

UKPCB

LiFE
Lifestyle For Environment

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक–यूकेपीसीबी / एचओ / सी0एण्ड0एम0–175 / 2024 / 419 दिनांक :– 29/06.2024

सेवा में,

M/s Ganesh Dutt Nainwal,
S/O Shri Keshav Dutt Nainwal,
Vill-Pagana, Distt- Bageshwar.

विषय :– M/s Ganesh Dutt Nainwal को निर्गत कारण बताओ नोटिस के सम्बन्ध में।

महोदय,

उपरोक्त विषयक इस कार्यालय द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा–33(ए) एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–31(ए) के अन्तर्गत आपकी इकाई को निर्गत कारण बताओ नोटिस दिनांक 05.03.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। कारण बताओ नोटिस के कम में दिनांक 06.06.2024 को आपकी इकाई का निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि इकाई द्वारा पूर्व निर्गत कारण बताओ नोटिस का अनुपालन नहीं किया जा रहा है। अतः उल्लंघन के दिवसों (कुल–58 दिनों) को उपरोक्त अधिनियम का उल्लंघन मानते हुये मा0 एन0जी0टी0 द्वारा निर्गत निर्देशों एवं तत्कम में राज्य बोर्ड की बोर्ड बैठक में लिये गये निर्णय एवं अनुमोदित प्रकिया के अनुसार पर्यावरणीय क्षतिपूर्ति (Environment Compensation) आरोपित की जानी है।

उपरोक्त कम में राज्य बोर्ड की बोर्ड बैठक में लिये गये निर्णय एवं अनुमोदित प्रकिया के अनुसार **M/s Ganesh Dutt Nainwal, S/O Shri Keshav Dutt Nainwal, Vill-Pagana, Distt- Bageshwar के विरूद्ध ₹1,16,000/– की पर्यावरणीय क्षतिपूर्ति आंकलित की गयी है।**

आपको निर्देशित किया जाता है कि **पर्यावरणीय क्षतिपूर्ति की राशि ₹1,16,000/– (रूपया एक लाख सोलह हजार मात्र) पत्र प्राप्ति के एक माह के अन्तर्गत डिमान्ड ड्राफ्ट के माध्यम से इस कार्यालय में जमा किया जाना सुनिश्चित् करें।** पर्यावरणीय क्षतिपूर्ति राशि का डिमान्ड ड्राफ्ट "उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड" के नाम एवं देहरादून में देय होगा। निर्धारित समयावधि के अन्तर्गत पर्यावरणीय क्षतिपूर्ति राशि जमा न किये जाने पर विषयगत प्रकरण पर अग्रेतर कार्यवाही की जायेगी।

भवदीय

(डॉ0 पराग मधुकर धकाते)
सदस्य सचिव

पत्रांक–यूकेपीसीबी / एचओ / सी0एण्ड0एम0–175 / 2024 / दिनांक :–तद्दिनांकित

प्रतिलिपि :– क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, हल्द्वानी को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित्।

सदस्य सचिव

Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M-131/2024/ 04 Date: 24. 04.2024

Speed Post

To,

M/s Khutani Power Company Pvt. Ltd.,
Vill-Bankot, Tehsil-Ganai-Gangoli,
Distt- Pithoragarh.

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

WHEREAS, the **Central Government** has made the **Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981;** and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board; and**

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under **Section-25 of the Water (Prevention and Control of Pollution) Act, 1974;** and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under **Section-21 of the Air (Prevention and Control of Pollution) Act, 1981;** and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, in compliance of the order passed by the **Hon'ble NGT in OA no.-485/2023, Deewan Singh Vs State of Uttarakhand on dated 04.08.2023, an under construction Electricity Project of 21 MW capacity** at **M/s Khutani Power Company Pvt. Ltd., Pithoragarh** was inspected by the joint committee **on dated 26.09.2023** and made following observations :-

1. निरीक्षण के दौरान निर्माणाधीन परियोजना के मलवा निस्तारण स्थल–1 बटगेरी के पास राज्य बोर्ड से बिना स्थापनार्थ सहमति प्राप्त किये स्टोन क्रेशर के रैम्प एवं डक यार्ड स्थापना का कार्य निर्मित पाया गया।
2. वर्तमान तक इकाई द्वारा स्थापनार्थ सहमति हेतु बोर्ड की ऑनलाईन व्यवस्था में आवेदन नहीं किया गया है।

AS SUCH, it is evident from the above observations that the **Unit has started construction without obtaining Consent to Establish from the Board and has violated the provisions** of **Air (Prevention and Control of Pollution) Act- 1981 and Water (Prevention and Control of Pollution) Act- 1974 ;** and

..cont..page-2..

NOW THEREFORE, in exercise of the power conferred under **Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974, M/s Khutani Power Company Pvt. Ltd., Vill-Bankot, Tehsil-Ganai-Gangoli, Distt- Pithoragarh** is hereby directed to **stop all ongoing establishment activity with immediate effect, further Environment Compensation at the rate of ₹3000/day is also imposed till compliance.**

(Dr. Parag Madhukar Dhakate)
Member Secretary

Ref: UKPCB/HO/ C&M-131/2024/04 Dehradun, 04.2024

SPEED POST

To,

Managing Director,
Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun (Uttarakhand).

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

WHEREAS, it is evident from the above observations that the Unit is violating the provisions of **Air (Prevention and Control of Pollution) Act- 1981 and Water (Prevention and Control of Pollution) Act- 1974;** and

NOW THEREFORE, in exercise of the powers conferred under **Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974** as amended thereafter, you are hereby directed to instruct concerned officials of UPCL for discontinuing the power supply of the Unit with immediate effect and intimate to this office on priority.

This issues with the approval of the Competent Authority of the Board.

(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter no :- UKPCB/HO/ C&M-131/2024/04 **Dated : as above**

Copy to :-

1. **District Magistrate, Pithoragarh** for information and ensure compliance of the aforementioned direction please.
2. **Regional Officer, UKPCB, Regional Office, Haldwani** with the direction for strict compliance of the closure order and send compliance immediately.
3. **Account section**
4. **Consent Management Cell-1/Consent Management Cell-2, UKPCB** to keep the copy of this order in concerned consent file.
5. **Guard File.**

Member Secretary